


11

NATIONAL COMPANY LAW TRIBUNAL  
DIVISIONAL BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 07/06/2017 AT 02.30 PM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : TCP/252/ (IB)/2017  
NAME OF THE PETITIONER(S) : L&T FINANCE LTD  
NAME OF THE RESPONDENT(S) : ZYLOG SYSTEMS LTD  
UNDER SECTION : 433 ( e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	 M. Sridevi (For Sri & Shankar Associates) Counsel for Petitioning creditor

**ORDER**

Ms.M.Sridevi appearing for the counsel for petitioner submitted that the counsel who caused appearance before the Hon'ble High Court has given a change of vakalat to Sri & Shankar Associates. The petition is filed under section 7 of the I&B Code, 2016. Therefore, the counsel for petitioner is directed to make available all the evidences establishing the default. The Registry is directed to send notice to the respondent. Counsel for petitioner is directed to send private notice and also the petition along with the relevant papers to the respondent. She is also directed to file the proof of sending and effecting service on the respondent by way of an affidavit by the next date of hearing. Put up on **20.07.2017 at 02.30 P.M.**

  
(CH. MOHD. SHARIEF TARIQ)  
(MEMBER (JUDICIAL))

  
(K. ANANTHA PADMANABHA SWAMY)  
(MEMBER (JUDICIAL))